

आयकर अधीकरण, "बी+आयपीठ, चेन्नई
PELLATE TRIBUNAL 'B' BENCH, CHENNAI

श्री चंद्र पूजारी, लेखा सदस्य एवं श्री दुव्वु आर.एल रेड्डी, न्यायाधिक सदस्य के समक्ष
Before Shri Chandra Poojari, Accountant Member &
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.623/Mds/2017

अनुधाकरण वर्ष/Assessment Year:2010-11

M/s. Nethra Jyothi Trust,
No. 582A, DB Road, R.S. Puram,
Coimbatore 641 002.
[PAN: AAATN2170L]

Vs. The Deputy Commissioner of
Income Tax [Exemptions],
Coimbatore.

(अपीलाथ /Appellant)

(प्रत्यथ/Respondent)

अपीलाथ का ओर से / Appellant by : Shri Saroj Kumar Parida, Advocate

प्रत्यथ का ओर से/Respondent by : Shri V. Vivekanandan, CIT

सुनवाई का तारख / Date of hearing : 05.06.2017

घोषणा का तारख /Date of Pronouncement : 28.07.2017

आदेश / O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) 2, Coimbatore dated 30.01.2017 relevant to the assessment year 2010-11.

2. When the appeal was taken up for hearing, by filing a petition for withdrawal of appeal, the Id. Counsel for the assessee has sought for permission to withdraw the present appeal filed by the assessee on 13.03.2017 on the ground that the assessee has inadvertently filed two

e Id. CIT(A), against which, the Id. DR did not

object to the submissions of the Id. Counsel.

3. In view of the above submissions of the Id. Counsel for the assessee and there being no objection raised by the Id. DR, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 28th July, 2017 at Chennai.

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 28.07.2017

Vm/-

आदेश क० प्रतिलिपि अर्पण/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. वित्तीय प्रशासक/DR & 6. गाडफ़ाईल/GF.